

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 943 of 2020

In the matter of:

Pitti Coal Company

....Appellant

Vs.

Mahalaxmi Continental Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. Kushagra Bansal, Advocate.

For Respondents: Mr. Anand Varma, For R-1 to R-5.

ORDER
(Virtual Mode)

19.01.2021: Counsel for Appellant wants to file Rejoinder the same may be filed within a week. Parties may file short written submissions not more than three pages and Copies of Judgments on which the parties want to rely, may also be filed, within two weeks.

List the appeal **'For Admission (After Notice)'** **'Hearing'** on **11th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Sim/md